IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CANO.21/C-111 ND/2017

CA(CAA)-66(ND)/2017

IN THE MATTER OF:

M/s. Marigold Ventures (P) Ltd. and M/s. Marigold Strategies (P) Ltd.

...PETITIONER

SECTION:

Under Section 230-232

Order delivered on 30.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Praveen K Mittal, Advocate

For the Respondents

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<u>ORDER</u>

Learned Counsel for the applicant is present and represents that an application in CA No.21/C-III/ND/2017 has been filed by the applicant seeking for restoration of the Company Petition which was dismissed for non-appearance on 03.7.2017.

The Ld. Counsel for the applicant took this Tribunal through the Company application wherein the reasons for non-appearance are stated to be that of a marriage in the family and held on 01.7.2017 and hence the Counsel was not able to follow up the matter and hence requested that non-appearance was not wilful. Along with the said application, an affidavit by the Counsel for the petitioner has also been annexed.

Contd.

(A)

Taking into consideration the reasons stated in the application supported by the affidavit of Counsel on record as well as in the interest of justice as none will be prejudiced by such restoration, the application in CA(CAA.)-66/ND/2017 is restored to its original state and this is thereby application. allowed.

Post the main application on 06.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 30.8.2017